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Title: Passing of the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2011.

MR. DEPUTY SPEAKER: Now, we will take up Item No. 22. The Minister may now move that the Bill be taken into consideration.

*...(Interruptions)*

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): Sir, I beg to move:

"That the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the States of Manipur and Arunachal Pradesh, be taken into consideration. "

MR. DEPUTY SPEAKER: The question is:

"That the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the States of Manipur and Arunachal Pradesh, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clause 2 stand part of the Bill."

*The motion was adopted.*

*Clause 2 was added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

*...(Interruptions)*

MR. DEPUTY SPEAKER: The hon. Minister may now move that the Bill be passed.

*...(Interruptions)*

SHRI V. KISHORE CHANDRA DEO: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

*...(Interruptions)*

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 4.00 p.m.

**14.10 hrs**

*The Lok Sabha then adjourned till Sixteen  
of the Clock.*

**16.00 hrs**

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*The Lok Sabha re-assembled at Sixteen of the Clock.*

*(Shri Satpal Maharaj in the Chair)*